

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No. 546 of 2003

Allahabad, this the 21st day of May, 2003.

QUORUM: HON. MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN
HON. MAJ. GEN. K.K. SRIVASTAVA, MEMBER - A

Ram Badan Maurya,
Son of Shri Sitaram Maurya,
Resident of Village and post Yudhisthir Patti (Ahraula)
District Azamgarh.

.....Applicant.

(By Advocate : Shri A.K.Dwivedi)

Versus

1. Senior Superintendent of Post Offices, District Azamgarh.
2. Post Master General,
Gorakhpur, Region Gorakhpur.
3. The Inspector Post Offices (West) District Azamgarh.
4. Union of India through the Secretary of Ministry of Communication Govt. Of India, New Delhi.

..... Respondents.

(By Advocate : Shri R.C.Joshi)

O R D E R (Oral)

BY HON. MR. JUSTICE R.R.K. TRIVEDI, VICE - CHAIRMAN

By this O.A. filed b under section 19 of Administrative Tribunal Act, 1985, the applicant has challenged the order dated 02.05.2003 by which, respondent no. 1 i.e. Senior Superintendent of Post Office, Azamgarh has forwarded a



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list of surplus employees for being accommodated against the vacant post. We do not find any error in the order calling for interference by this Tribunal.

2. The second prayer is for direction^{to} the respondents to declare the result of the selection held for the post of E.D.D.A. in pursuance of advertisement dated 15.6.2002. For this purpose the applicant has already filed a representation before respondent no. 2, the copy of which has been filed as Annexure 7. In our opinion the ends of justice shall be served if respondent no. 2 is directed to consider and pass order on the representation of the applicant within ~~specified~~ time.

3. The O.A. is accordingly disposed of with the direction to respondent no. 2 to consider and decide the representation of the applicant by a reasoned order within 2 months from the date of communication of this order. To avoid delay, it shall be open to the applicant to file the copy of representation alongwith copy of this order.

4. There shall be no order as to costs.



MEMBER - A



VICE - CHAIRMAN

Brijesh/-